

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**Excise/Misc. Miscellaneous Application No. 77384 of 2019
And
Excise Appeal No. 75325 of 2014, CO-76316/2014**

Arising out of Order-in-Appeal No. 42/CE/BBSR-I/2013 dated 20.12.2013 passed by the Commissioner (Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar.

Commissioner of Central Excise, Customs & S. Tax, BBSR-I
Commissionerate, Bhubaneswar,
C. R. Building, Rajaswa Vihar,
Bhubaneswar-751007. (Odisha)

.Appellant (s)

VERSUS

M/s. Mangilal Rungta,
Vill:- Tulsidih, PO.-Meramandali,
Dist.Dhenkanal-759121 (Odisha)

...Respondent (s)

APPEARANCE :

Shri T. Mondal, A. R. for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)**

Misc. Order No. 75193/2020

Final Order No.75240/2020

DATE OF HEARING: 31.01.2020

DATE OF DECISION: 31.01.2020

PER P. K. CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22 August 2019.

2. Shri T. Mondal A. R. appeared on behalf of the Appellant. None appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is

Excise Appeal No. 75325 of 2014, CO-76316/2014

dismissed under National Litigation Policy. Cross objection also gets disposed of.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. V. Subba Rao)
Member (Technical)

T. K.